

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 59/TT/2017

Coram:

**Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M. K. Iyer, Member**

Date of Order : 31.5.2017

In the matter of:

Determination of transmission tariff for Solapur STPP-Solapur 400 kV D/C (Quad) 2nd Transmission Line alongwith associated bays at Solapur Sub-Station under "Transmission System associated with Solapur STPP (2x660 MW) Part-A" in Western Region for tariff block 2014-19 period.

And in the matter of:

Power Grid Corporation of India Limited
"Saudamini", Plot No.2,
Sector-29, Gurgaon -122 001

.....Petitioner

Vs

1. NTPC Limited
NTPCBhawan, Core-7
7, Institutional Area, Lodhi Road
New Delhi-110003;
2. Madhya Pradesh Power Management Company Ltd,
Shakti Bhawan, Rampur,
Jabalpur- 482008;
3. Maharashtra State Electricity Distribution Co. Ltd.
Prakashgad, 4th Floor
Andheri (East), Mumbai - 400 052;



4. Gujarat Urja Vikas Nigam Ltd.
Sardar Patel Vidyut Bhawan,
Race Course Road Vadodara - 390 007;
5. Electricity Department
Govt. Of Goa
Vidyut Bhawan, Panaji,
Near Mandvi Hotel, Goa - 403 001;
6. Electricity Department
Administration Of Daman & Diu
Daman - 396 210;
7. Electricity Department
Administration Of Dadra Nagar Haveli
U.T., Silvassa - 396 230;
8. Chhattisgarh State Electricity Board
P.O.Sunder Nagar, Dangania, Raipur
Chhatisgaarh-492013
9. Madhya pradeshAudyogik Kendra
Vikas Nigam (Indore) Ltd.
3/54, Press Complex, Agra-Bombay Road,
Indore-452 008

.....**Respondents**

For petitioner : Shri S.S. Raju, PGCIL
Shri S.K Venkatesh, PGCIL
Shri Manish Jain, PGCIL
Shri R. Prasad, PGCIL
Shri Jasbir Singh, PGCIL

For respondents : Shri Rajiv Kumar Gupta, MPPMCL



ORDER

The petitioner, Power Grid Corporation of India Limited (PGCIL) has filed the instant petition for determination of tariff for Solapur STPP-Solapur 400 kV D/C (Quad) 2nd Transmission Line alongwith associated bays at Solapur Sub-Station under “Transmission System associated with Solapur STPP (2x660 MW) Part A” for the 2014-19 tariff period in accordance with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 (hereinafter referred to as "the 2014 Tariff Regulations"). The petitioner has also prayed for grant of 90% of the Annual Fixed Charges (AFC) claimed, in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations for inclusion in PoC mechanism.

2. During the hearing on 11.5.2017, the representative of the petitioner also prayed for allowing AFC in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations.

3. As per proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations, the Commission may grant tariff upto 90% of the AFC of the transmission system or element thereof for the purpose of inclusion in POC charges in accordance with the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses), Regulation, 2010. Regulation 7(2) of the 2014 Tariff Regulations provides that the application for tariff should be made in accordance with the Central Electricity Regulatory Commission (Procedure for making of application for determination of tariff, publication of the application and other related matters) Regulations, 2004 (hereinafter referred to as "2004 Regulations"). Regulation 7(4) of the



2014 Tariff Regulations provides that such an application shall be filed as per Annexure-I of these regulations.

4. We have considered the submissions of the petitioner. The petitioner has made the applications as per Annexure-I of the 2014 Tariff Regulations. The petitioner has also complied with the requirements of 2004 Regulations, such as service of the copy of the application on the beneficiaries, publication of notice and web hosting of the application, etc. The instant assets were scheduled to be commissioned on 26.3.2017, however they are anticipated to be commissioned on 1.4.2017 and thus there is time over-run. After carrying out a preliminary prudence check of the AFC claimed by the petitioner and taking into consideration the time and cost over-run in case of the instant assets, which shall be looked into in detail at the time of issue of final tariff, the Commission has decided to allow tariff in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations as given in para 5 of this order for the years 2017-18 and 2018-19. However, the transmission charges allowed herein will be applicable only from the date when the Solapur STPP-Solapur (POWERGRID) Sub-station and bays at Solapur (POWERGRID) Sub-station are commissioned and put to use.

5. The details of the tariff claimed by the petitioner and tariff allowed are as under:-

A. Annual transmission charges claimed by the petitioner are as follows:-

(₹ in lakh)	
2017-18	2018-19
903.14	1071.29



B. Annual transmission charges allowed are given below:-

(₹ in lakh)	
2017-18	2018-19
722.51	857.03

6. The Annual Fixed Charges allowed in this order, as stated above, shall be applicable from the date of commercial operation of the transmission system and the billing, collection and disbursement of the transmission charges shall be governed by the provisions of Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010, as amended from time to time. Further, the transmission charges allowed in this order shall be subject to adjustment as per Regulation 7(7) of the 2014 Tariff Regulations

7. The Commission directed the petitioner to submit the following information on affidavit with an advance copy to the respondents by 23.6.2017:-

- a) Auditors Certificate and the revised tariff forms based on actual commissioning of the assets;
- b) Status of bays at Solapur STPP end and actual status of line as on date;
- c) Actual COD alongwith RLDC certificate for successful completion of trial operation in accordance with 2014 Tariff Regulations;
- d) CEA certificate under Regulation 43 of CEA (Measures related to Safety and Electric supply) Regulations, 2010;
- e) CMD certificate as per Regulation 6.3 A Proviso (iv) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010; and



f) RCE duly approved, if any.

8. The respondents are directed to file their reply by 10.7.2017 with an advance copy to the petitioner who shall file its rejoinder, if any by 21.7.2017. The parties shall comply with the above directions within the due date mentioned above and no extension of time shall be granted.

9. The petition shall be listed on 3.8.2017 for final hearing.

-sd-
(Dr. M.K. Iyer)
Member

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(A.S. Bakshi)
Member

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(A.K. Singhal)
Member

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(Gireesh B. Pradhan)
Chairperson

